

prevailing among the Central Government Officers due to annulling Government's decision on personnel policy;

(b) whether the All India Confederation of Central Government Officers' Association in a statement issued on 14th January, 1979 which appeared in the 15th January, 1979 newspapers charged that Government had gone back on the Home Ministry's assurances given to it in April 1978 that there would be consultation with the confederation to counter the secret manoeuvres of the personnel department; and

(c) what is the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) It is not accepted that there is great resentment among Central Government officers due to annulling Government's decision on personnel policy.

(b) Yes, Sir.

(c) Personnel policies are formulated keeping in view public interest and morale of services. Suggestions received from various sources are considered from time to time on merits.

#### Meeting of Working Group of NDC

284. Will the Minister of PLANNING be pleased to state:

(a) whether a meeting of working Group of NDC to consider the changes in the Draft Sixth Plan was held recently;

(b) if so, details of discussions with regard to the revision therein; and

(c) reaction of the Planning Commission thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (c). The Committee set up by the National Development Council to review the fiscal arrangements between the States and the Centre and inter alia, to review the Gadgil formula and the scope of the Central and Centrally sponsored schemes in the Plan, constituted a Working Group for the purpose. The Working Group met and deliberated only on these matters. Any question of changes being suggested by the Working Group in the Draft Sixth Plan does not arise.

#### Second World Hindu Conference

285. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the Second World Hindu Conference held in India during January, 1979 discussed the problems of untouchability and cow protection;

(b) if so, the outcome thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) and (c). The Second World Hindu Conference which was held in Allahabad on January 25 to January 27, 1979 passed *inter alia*, two separate resolutions on two issues, namely problem of untouchability and protection of cows.

Trough the resolution on untouchability the Conference appealed to the Hindus to oppose the practice of untouchability wherever it is found and to create a proper atmosphere against it. Government appreciates this resolution as our accepted policy is to eradicate this evil practice expeditiously.

In another resolution, the Conference urged the Government to impose a total ban on cow slaughter and their progeny. Cow protection is a State subject (Entry 15 of the List II of the Seventh Schedule of the Constitution). Government of India has been advising the State Governments to impose a ban on the slaughter of the cow and its progeny.

#### Settlement of Disputes between Assam and Nagaland

286. SHRI MADHAVRAO  
SCINDIA:

DR. MURLI MANOHAR  
JOSHI:

SHRI ARJUN SINGH  
BHADORIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that recent raids by armed Nagas at the Assam-Nagaland borders were due to disputes between the two States; and

(b) if so, steps taken by Central Government as well as State Governments concerned to settle these disputes and progress achieved in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a). The boundary between the States of Assam and Nagaland stands defined in the State of Nagaland Act, 1962. However, there have been differences, over the boundary between the two State Governments. Notwithstanding the dialogue which was continuing between the State Government some miscreants on 5th January attacked some villages along the Assam-Nagaland border resulting in loss of lives and property.

(b). The Central Government have advised the two Chief Ministers to

start a dialogue with a view to settling the question. The two Chief Ministers met and discussed the issue on Jan. 2, 1979 and decided that status quo should be maintained and that a high level Committee of officers of the two States should initiate discussion to find a solution to the problem.

#### Appointment of Liaison Officer for SC/ST Officials

287. SHRI A. MURUGESAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to appoint the 'Liaison Officer' for SCs/STs officials in all Departments directly by the Home Ministry instead of appointing them from the same department;

(b) whether Government are aware that when the 'Liaison Officer' is appointed from the same Department the welfare of SCs/STs is affected because of the fear of the 'Liaison Officer' for that Department; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) and (c). Government do not consider that when the 'Liaison Officer' is appointed from the same Department, the welfare of Scheduled Castes and Scheduled Tribes is affected because of the fear of the liaison Officers. The responsibility for ensuring the implementation of the Government's orders relating to the reservations for Scheduled Castes and Scheduled Tribes vests in the Minister/Department of the Government. The duties of the Liaison Officer working the Ministry, *inter-alia*, are to ensure due compliance by the